

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 311
IA-2677/2022
In
IB-265(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd

Vs

Hardeep Singh

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 09.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruv Parwal Adv

For the RP : Mr. Govind Keshav Mr. Vikash, Advocates.

ORDER

IA-2677/2022:-

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional.

Issue notice to the Respondent/Personal Guarantor.

The Resolution Professional shall serve notice along with a copy of the application on the Respondent/Personal Guarantor and file proof and affidavit of service within one week. The Respondent/Personal Guarantor is directed to file objections within one week after receipt of the notice.

List the matter on **28.02.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)